

hike in fee. It is not only the examination fee that has been hiked but other administrative charges such as the fee for mark-sheet, fee for transcript, migration and other special certificates, enrollment fee, late fee, reevaluation fee, rechecking fee, duplicate degree fee, have also gone up upto 100 per cent. I will not take the time of the House in highlighting the various details about these fees.

It is gathered that this step has been taken by the authorities without even consulting the Delhi University Students Union, which is an elected body of the Students.

Yesterday, the All India Students Youth Forum, which is comprised of many students organisations and unions, explained to me as to how these fees have been hiked by the authorities in Delhi.

Sir, in Delhi, there is no Assembly, there is no Metropolitan Council, there is no elected Corporation, there is no elected NDMC. And there is one elected body, that is, the Delhi Students Union, which should have been taken into confidence.

Will the honourable Education Minister ensure that this hike is stayed today by the Government of India? The students are involved in this; the teachers are involved in this and the parents are involved in this. This kind of unprecedented hike in the fee will badly affect the poor parents whose children will have to cut their studies because of the fee that has been hiked by the authorities in Delhi. Now unfortunately, the Minister for Parliamentary Affairs is also not to be seen. May I request the hon. Education Minister to have a second thought on this and call upon the Delhi University and its authorities to issue an immediate stay order. The Private educational institutions running in Delhi are doing a lucrative business. They are making money out of it. If the Delhi University is short of funds, let them mop up the money from these organisations which are looting the people in the name of education. Let the students not be bothered. Perhaps, Delhi University is one University which is peace-

ful. Let its peace not be disturbed by this unwise act of the administration. (*Interruptions*)

[*Translation*].

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, whatever Buta Singh Ji said, is correct and we support it, and I would say that we have not discussed it yet with the M.Ps. of Delhi. That is why, unless a structure is evolved for Delhi, the rise in the fees is improper and it would be anti-people. (*Interruptions*)

MR. SPEAKER: Khurana Ji, please take your seat.

(*Interruptions*)

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, sir, I would like to draw the attention of the Government to the projects of Delhi involving foreign collaboration. The Minister of power may please remain seated as the question relates to his Ministry. I would like to draw the attention of the Government to the projects with foreign collaboration such as Rihand Thermal Power Project and Vindhyaachal Thermal Power Project which are being set up in collaboration with Britain, Russia and Japan. May I know that if a thing is available in India, why is it imported from foreign countries at a higher price, who are the people who sign such an agreement? It is surprising that we are importing such items for these projects at a very very high cost as are available in India.

Electricity projects especially those which are set up with foreign collaboration have become a kind of business. Both the countries, i.e., our country and the collaborating country should consider the respective gains. If the collaborating country is thinking of its own gains, the people who sign the agreements on behalf of India should also keep in view our gains as well. Bofors case was right or wrong, it has caused the ball of Government and the same type of scandal is going on in power projects? Such topics should also be discussed in the House.